

from the impact of rise in international oil prices and the domestic inflationary conditions, resulting in incurrence of under-recovery to the OMCs. OMCs are currently selling Diesel, PDS Kerosene and Domestic LPG below the required price and are incurring under-recovery of ₹ 13.78 per litre on the sale of Diesel, ₹ 28.54 per litre on PDS Kerosene and ₹ 231.00 per 14.2 kg cylinder of Domestic LPG based on the Refinery Gate Price effective 16.8.2012 for Diesel and 1.8.2012 for PDS Kerosene and Domestic LPG. There is no increase in the retail selling price of these products since 25.06.2011.

Daily revision of petrol prices

†1037. DR. YOGENDRA P. TRIVEDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether India is also considering to revise petrol prices on daily basis on the lines of USA, Europe and Brazil;
- (b) whether Government has made up its mind primarily on this matter; and
- (c) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) The Government has made the price of Petrol market-determined with effect from 26.06.2010. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on the pricing of Petrol in line with the international oil prices and market conditions.

Harassment of consumers by LPG gas distributors

1038. SHRI RANBIR SINGH PARJAPATI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether LPG gas distributors are harassing consumers in the refund of their security deposit who have misplaced their security deposit receipt; and
- (b) if so, whether there is any proposal to direct LPG gas distributors not to harass such consumers and refund their security deposit at the time of surrendering their gas connections?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) No, Sir. The Subscription Voucher (SV) is issued at the time of enrollment of customer is the receipt for the security deposit. In case of loss of SV, customer is required to submit an indemnity bond on duly notarized non-judicial stamp paper of appropriate value and can then return the cylinder and Pressure Regulator to the distributor for the refund of security deposit.

†Original notice of the question was received in Hindi.

LPG distributors are under instruction to provide format of indemnity bond and guide the customers on the procedure for submission of indemnity bond. Customers approaching the Area Officers/Field Officers of the OMCs are also guided appropriately.

LNG terminal on East Coast

1039. SHRI NANDI YELLAIAH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there is no LNG terminal to import gas coming from abroad on the entire East Coast and thus the cost of imported gas to utilities located on the East Coast becomes very high, as it has to be transported from the terminal on the West Coast;

(b) if so, whether a terminal could be built on the East Coast in Andhra Pradesh to facilitate supply of gas for the proposed 2,100 MW gas based power plant in Telangana region of Kareemnagar district, Andhra Pradesh; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) Yes Sir. Petronet LNG Limited (PLL) has reported that they have initiated the process of developing LNG terminal at Gangavaram port in the State of Andhra Pradesh with 5 MMTPA capacity which will be connected to gas pipelines for delivering gas to various consumers including power sector. Besides this Andhra Pradesh Gas Distribution Corporation Limited (APGDC), a Joint Venture of GAIL Gas Limited (a wholly owned subsidiary of GAIL (India) Limited) and Andhra Pradesh Gas Infrastructure Corporation Private Limited (APGIC) is also pursuing to set up a Floating Storage and Regasification Unit (FSRU) in offshore Andhra Pradesh.

Reservation policy in allocation of petrol pumps

1040. SHRI T.M. SELVAGANAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Government has taken a decision to reserve 27 per cent allocation of new petrol pump dealerships to other backward classes;

(b) if so, the details thereof;

(c) whether it is also a fact that Government had detected discrimination in the earlier system for allotment of petrol pumps; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Yes, Sir.